

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1327  
ANSWERED ON:15.07.2004  
DIVERSION OF PANCHAYATI FUND  
Chandrappan Shri C.K.;Kurup Adv. Suresh

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether there are complaints that some of the states were diverting the Central funds allotted to panchayats to some other purposes, thus making it difficult for them to take up basic sanitation schemes and other programmes;
- (b) if so, the details in this regard during the last three years; and;
- (c) the steps taken/proposed to be taken by the Government to ensure that the funds allotted to panchayats are not diverted and Panchayats receive the same on time?

**Answer**

THE MINISTER OF PETROLEUM AND NATURAL RESOURCES AND MINISTER OF PANCHAYATI RAJ (SHRI MANI JOKAR AIYAR) :

(a) and (b) The Ministry of Rural development, of which Panchayati Raj was a part till recently, inform that they have not received complaints of diversion of funds allotted to Panchayats for rural development programmes.

As stated in the National Common Minimum Programme, strict monitoring will be exercised to ensure that there is no delay or diversion of Central funds sent to the Panchayats, any alternative route to the present will be decided only in consultation with State governments.